C O N T E N T S

Sixteenth Series, Vol. XXX, Fourteenth Session, 2018/1939 (Saka)
No. 17, Friday, March 16, 2018/Phalguna 25, 1939 (Saka)

S U B J E C T	P A G E S
MEMBERS SWORN	5
OBITUARY REFERENCES	6-9
REFERENCE BY THE SPEAKER	
Hearty congratulations on the occasion of Nav Samvatsar	10
WRITTEN ANSWERS TO QUESTIONS	
@Starred Question Nos. 301 to 320	12-69
Unstarred Question Nos. 3451 to 3680	70-503

@ Due to interruptions, Starred Questions could not be called for oral answers.

ANNOUNCEMENT BY SPEAKER 504

PAPERS LAID ON THE TABLE 505-524

COMMITTEE ON WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES
19th to 21st Reports 525

BUSINESS OF THE HOUSE 526-538

MOTION RE: EXTENSION OF TIME FOR PRESENTATION OF REPORT OF THE JOINT COMMITTEE ON FINANCIAL RESOLUTION AND DEPOSIT INSURANCE BILL, 2017 539

OBSERVATION BY THE SPEAKER
Notices of Motion of No Confidence 540-541

ANNEXURE – I
Member-wise Index to Starred Questions 542
Member-wise Index to Unstarred Questions 543-548

ANNEXURE – II

Ministry-wise Index to Starred Questions 549

Ministry-wise Index to Unstarred Questions 550

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Shri Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA

Friday, March 16, 2018/Phalguna 25, 1939 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

MEMBERS SWORN

HON. SPEAKER: Secretary-General may now call out the names of newly elected Members.

SECRETARY GENERAL: Shri Sarfaraz Alam

1. Shri Sarfaraz Alam (Araria) - Affirmation - Hindi
2. Shri Nagendra Pratap Singh Patel (Phulpur) - Oath - Hindi
3. Shri Pravin Kumar Nishad (Gorakhpur) - Oath - Hindi

---

11 05 hrs

OBITUARY REFERENCES

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे तीन पूर्व सदस्यों श्री उत्तमभाई हरजीभाई पटेल, डॉ. बोल्ला बुल्ली रमैया, श्रीमती सुशीला बंगारू लक्ष्मण और सुप्रसिद्ध ब्रिटिश physicist और cosmologist प्रोफेसर स्टीफन हॉकिंग के दुःखद निधन के बारे में सभा को सूचित करना है।

श्री उत्तमभाई हरजीभाई पटेल गुजरात के तत्कालीन वलसाड संसदीय क्षेत्र से सातवीं, आठवीं और दसवीं लोक सभा के सदस्य थे।

वह वर्ष 1991 से 1996 तक केन्द्रीय ग्रामीण विकास राज्य मंत्री रहे और आठवीं लोक सभा के दौरान अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के सदस्य भी थे।

इससे पूर्व, श्री पटेल वर्ष 1957 से 1960 तक तत्कालीन मुंबई विधान सभा के सदस्य रहे और तत्पश्चात् वर्ष 1960 से 1980 तक गुजरात विधान सभा के सदस्य रहे। उन्होंने गुजरात सरकार में परिवहन, विद्युत, जेल और वन राज्य मंत्री के रूप में भी कार्य किया।

श्री पटेल ने गोवा, दमन और दीव को पुर्तगाली शासन से मुक्त कराने के लिए अहिंसात्मक सत्याग्रह में सक्रिय रूप से भाग लिया।

श्री उत्तमभाई हरजीभाई पटेल का निधन 90 वर्ष की आयु में 30 जनवरी, 2018 को वलसाड, गुजरात में हुआ।

डॉ. बोल्ला बुल्ली रमैया आंध्र प्रदेश के इलुरू संसदीय निर्वाचन क्षेत्र से आठवीं, दसवीं, ग्यारहवीं और तेरहवीं लोक सभा के सदस्य थे।

डॉ. रमैया वर्ष 1996 में केन्द्रीय वाणिज्य राज्य मंत्री रहे।

डॉ. रमैया संसद सदस्य स्थानीय क्षेत्र विकास योजना संबंधी समिति के सभापति थे तथा प्राक्कलन समिति, सरकारी उपक्रमों संबंधी समिति और उद्योग संबंधी समिति के सदस्य भी थे।

डॉ. बोल्ला बुल्ली रमैया का निधन 91 वर्ष की आयु में 14 फरवरी, 2018 को पश्चिम गोदावरी, आंध्र प्रदेश में हुआ।

श्रीमती सुशीला बंगारू लक्ष्मण राजस्थान के जालौर संसदीय निर्वाचन क्षेत्र से 14वीं लोक सभा की सदस्य थीं।

वह स्वास्थ्य और परिवार कल्याण संबंधी समिति की भी सदस्य थीं।

एक सक्रिय सामाजिक कार्यकर्ता श्रीमती बंगारू ने समाज के वंचित वर्गों के बच्चों को शिक्षित करने में गहरी रूचि ली।

श्रीमती सुशीला बंगारू लक्ष्मण का निधन 69 वर्ष की आयु में हैदराबाद में 03 मार्च, 2018 को हुआ।

प्रो. स्टीफन हॉकिंग आधुनिक युग के एक महान वैज्ञानिक, theoretical, physicist, लेखक एवं प्रेरणादायी व्यक्तित्व थे जिनकी अन्तर्दृष्टि से modern cosmology को एक नया आयाम मिला। उन्हें बहुत से पुरस्कारों और पदकों से सम्मानित किया गया। प्रो. स्टीफन हॉकिंग ने श्री रोजर पेनरोज के साथ मिलकर Black Holes के गणित को समस्त ब्रह्मांड में प्रयुक्त किया था, जिससे Big Bang थ्योरी तक पहुंच हुई। उन्होंने यह भी पता लगाया कि Black Holes पूर्णतः शान्त नहीं हैं, बल्कि इनसे भी विकिरण उत्पन्न होता है — यह ऐसा phenomenon है जो अब Hawking radiation के नाम से जाना जाता है।

प्रो. हॉकिंग एक लोकप्रिय लेखक भी थे और उन्होंने अनेक पुस्तकों की रचना की जिनमें पहली कृति थी “A Brief History of Time” जो अंतर्राष्ट्रीय स्तर पर सर्वाधिक बिकने वाली पुस्तकों में से एक बनी।

प्रो. हॉकिंग ने जीवन में सफल होने के लिए अत्याधिक कठिनाइयों का सामना किया और वह सदैव न केवल विज्ञान जगत बल्कि संपूर्ण विश्व के लिए एक प्रेरणादायी व्यक्तित्व रहे।

प्रो. स्टीफन हॉकिंग का निधन 76 वर्ष की आयु में 14 मार्च, 2018 को हुआ।

हम अपने पूर्व साथियों और प्रोफेसर स्टीफन हॉकिंग के निधन पर गहरा शोक व्यक्त करते हैं। मुझे विश्वास है कि शोक-संतप्त परिवारों के प्रति अपनी संवेदना व्यक्त करने में यह सभा मेरे साथ है।

माननीय सदस्यगण, प्राप्त सूचना के अनुसार, छत्तीसगढ़ के सुकमा जिले में 13 मार्च 2018 को केन्द्रीय रिजर्व पुलिस बल (सीआरपीएफ) के सुरक्षाकर्मियों के वाहन को माओवादियों द्वारा विस्फोट से उड़ाए जाने की घटना में 9 सुरक्षाकर्मियों की मृत्यु हो गयी और अन्य दो घायल हो गए ।

यह सभा इस कायरतापूर्ण हमले पर गहरा दुख व्यक्त करती है जिसके कारण शोकसंतप्त परिवारों को कष्ट और पीड़ा पहुंची है और घायल लोगों के शीघ्र स्वास्थ्य लाभ की कामना करती है।

अब यह सभा दिवंगत आत्माओं के सम्मान में कुछ देर मौन रहेगी।

11 08 hrs (The Members then stood in silence for a short while)

---

11 09hrs

(At this stage, Shri P. Nagarajan, Shri Jayadev Galla, Shri Konda Vishweshwar Reddy, and some other hon. Members came and stood on the floor near the Table.)

… (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, अच्छा बुरा दोनों साथ में चलेगा।

…(व्यवधान)

<u>11 10 hrs</u>

<u>REFERENCE BY THE SPEAKER</u>

Hearty congratulations on the occasion of Nav Samvatsar

माननीय अध्यक्ष : माननीय सदस्यगण, एक मिनट रुकिए। नये साल की शुभ कामना लीजिए। 18 मार्च 2018 से नव संवत्सर अर्थात् विक्रम संवत् 2075 का शुभारंभ हो रहा है और इस अवसर पर मैं आप सभी का अभिनंदन करती हूं। मैं अपनी व इस सभा की ओर से सभी देशवासियों को नूतन संवत्सर, जिसे देश के अलग-अलग भागों में हम गुड़ी पड़वा, उगादी, चैत्र शुक्लादि, चेती चांद, नवरेह और साजिबू चेइराबा आदि अलग-अलग नामों से मनाते हैं, की मैं हार्दिक बधाई प्रेषित करती हूं।

मैं आशा करती हूं कि आने वाला नूतन वर्ष सभी देशवासियों के लिए नई आशा, ऊर्जा, उमंग तथा नया उत्साह लेकर आएगा और राष्ट्र को सामर्थ्यशाली बनाने की शक्ति हम सबको देगा।

मैं इस अवसर पर आज एक ही निवेदन कर रही हूं कि लोक सभा एवं राज्य के सभी माननीय सदस्यों के लिए संसद भवन के सेंट्रल हॉल के समीप प्रांगण संख्या 9 में सोमवार, 19 मार्च 2018 को दोपहर 1 से 2 बजे के बीच भोज का आयोजन किया गया है। आप सभी लोग भोज के लिए सादर आमंत्रित हैं।

…(व्यवधान)

HON. SPEAKER: Question Hour. Question No. 301. Shri Tariq Anwar.

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 1200 o'clock.

11 13 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

---

12 01hrs

The Lok Sabha reassembled at One Minute Past Twelve of the Clock

(Hon. Speaker *in the Chair*)

… (*Interruptions*)

(*At this stage, Shri Jai Prakash Narayan Yadav, Shri K. Parasuraman, Shri Vinod Kumar, and some other hon. Members came and stood on the floor near the Table.*)

…(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे विभिन्न विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। यद्यपि ये मामले महत्वपूर्ण है, तथापि इनके लिए आज की कार्यवाही में व्यवधान डालना अनिवार्य नहीं है। इसलिए मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

…(व्यवधान)

12 02 hrs

ANNOUNCEMENT BY THE SPEAKER

Panel of Chairpersons

HON. SPEAKER: Hon. Members, I have to inform the House that under Rule 9 (1) of the Rules of Procedure and Conduct of Business in Lok Sabha, I have nominated Shri Kalraj Mishra, MP as a member on the Panel of Chairperson, 16th Lok Sabha against the vacancy caused due to the sad demise of Shri Hukum Singh.

---

12 02 ½ hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ALPHONS KANNANTHANAM): Madam, on behalf of Dr. Harsh Vardhan, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the National Tiger Conservation Authority, New Delhi, for the year 2016-2017, along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Tiger Conservation Authority, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 8906/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2016-2017, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Post Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8907/16/18]

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI ALPHONS KANNANTHANAM): Madam, on behalf of Dr. Mahesh Sharma, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2016-2017, along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2016-2017.

[Placed in Library, See No. LT 8908/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

(i) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2017 published in Notification No.

SEBI/LAD-NRO/GN/2017-18/022 in Gazette of India dated 15th December, 2017.

(ii) The Securities and Exchange Board of India (Issue and Listing of Debt Securities (Second Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/023 in Gazette of India dated 15th December, 2017.

(iii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/024 in Gazette of India dated 15th December, 2017.

(iv) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2018 published in Notification No. SEBI/LAD-NRO/GN/2018-01 in Gazette of India dated 12th February, 2018.

(v) The Securities and Exchange Board of India (Settlement of Administrative and Civil Proceedings) (Second Amendment) Regulations, 2017 published in Notification No. SEBI/LADNRO/GN/2017-18/025 in Gazette of India dated 27th December, 2017.

(vi) The Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992 published in Notification No. LE/11112/92 in Gazette of India dated 22nd December, 1992.

(vii) The Securities and Exchange Board of India (Portfolio managers) Regulations, 1992 published in Notification No. SEBI/LE/92/III in Gazette of India dated 7th January, 1993.

(viii) The Securities and Exchange Board of India (Investment Advisers) Regulations, 2013 published in Notification No. SEBI/LADNRO/GN/2012-13/31/1778 in Gazette of India dated 21st January, 2013.

(ix) The Securities and Exchange Board of India (Foreign Portfolio Investors) (Fourth Amendment) Regulations, 2017 published in Notification No. SEBI/LAD-NRO/GN/2017-18/012 in Gazette of India dated 20th July, 2017.

(x) The Securities and Exchange Board of India (Employees' Service) (Third Amendment) Regulations, 2017 published in Notification No. SEBI/LADNRO/GN/2017-18/010 in Gazette of India dated 13th July, 2017.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (vi to viii) of (1) above.

[Placed in Library, See No. LT 8909/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): Madam, on behalf of Shr Shiv Pratap Shukla, I beg to lay on the Table:-

(1) A copy of the Foreign Exchange (Compounding Proceedings) Amendment Rules, 2017 (Hindi and English versions) published in Notification No. G.S.R.151(E) in Gazette of India dated 20th February, 2017 under Section 48 of the Foreign Exchange Management Act, 1999, together with an explanatory memorandum.

[Placed in Library, See No. LT 8910/16/18]

(2) A copy of the Small Industries Development Bank of India (Payment of Gratuity to Employees) [Amendment] Regulations, 2017 (Hindi and English versions) published in Notification No. HRV No. L00136691/Staff.Gen.(2) in Gazette of India dated 25th April, 2017 under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.

[Placed in Library, See No. LT 8911/16/18]

(3) A copy each of the following Notifications (Hindi and English versions) subsection (2) of Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:-

(i) The Debts Recovery Tribunal-2, Bengaluru (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1484(E) in Gazette of India dated 7th December, 2017.

(ii) The Debts Recovery Tribunal-2, Ernakulam (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1485(E) in Gazette of India dated 7th December, 2017.

(iii) The Debts Recovery Tribunal-2, Dehradun (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1486(E) in Gazette of India dated 7th December, 2017.

(iv) The Debts Recovery Tribunal-2, Hyderabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1487(E) in Gazette of India dated 7th December, 2017.

(v) The Debts Recovery Tribunal-3, Chandigarh (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1488(E) in Gazette of India dated 7th December, 2017.

(vi) The Debts Recovery Tribunal, Siliguri (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1489(E) in Gazette of India dated 7th December, 2017.

(vii) The Debts Recovery Tribunal-I, Ahmedabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1540(E) in Gazette of India dated 22nd December, 2017.

(viii) The Debts Recovery Tribunal-II, Ahmedabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1541(E) in Gazette of India dated 22nd December, 2017.

(ix) The Debts Recovery Tribunal, Allahabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1542(E) in Gazette of India dated 22nd December, 2017.

(x) The Debts Recovery Tribunal, Aurangabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1543(E) in Gazette of India dated 22nd December, 2017.

(xi) The Debts Recovery Tribunal-I, Bengaluru (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1544(E) in Gazette of India dated 22nd December, 2017.

(xii) The Debts Recovery Tribunal-I, Chandigarh (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1545(E) in Gazette of India dated 22nd December, 2017.

(xiii) The Debts Recovery Tribunal-II, Chandigarh (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1546(E) in Gazette of India dated 22nd December, 2017.

(xiv) The Debts Recovery Tribunal-I, Chennai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1547(E) in Gazette of India dated 22nd December, 2017.

(xv) The Debts Recovery Tribunal-II, Chennai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1548(E) in Gazette of India dated 22nd December, 2017.

(xvi) The Debts Recovery Tribunal-III, Chennai (Lower Division clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1549(E) in Gazette of India dated 22nd December, 2017.

(xvii) The Debts Recovery Tribunal, Coimbatore (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1550(E) in Gazette of India dated 22nd December, 2017.

(xviii) The Debts Recovery Tribunal, Cuttack (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1551(E) in Gazette of India dated 22nd December, 2017.

(xix) The Debts Recovery Tribunal-I, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1552(E) in Gazette of India dated 22nd December, 2017.

(xx) The Debts Recovery Tribunal-II, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1553(E) in Gazette of India dated 22nd December, 2017.

(xxi) The Debts Recovery Tribunal-III, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1554(E) in Gazette of India dated 22nd December, 2017.

(xxii) The Debts Recovery Tribunal-I, Ernakulam (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1555(E) in Gazette of India dated 22nd December, 2017.

(xxiii) The Debts Recovery Tribunal, Guwahati (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1556(E) in Gazette of India dated 22nd December, 2017.

(xxiv) The Debts Recovery Tribunal-I, Hyderabad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1557(E) in Gazette of India dated 22nd December, 2017.

(xxv) The Debts Recovery Tribunal, Jabalpur (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1558(E) in Gazette of India dated 22nd December, 2017.

(xxvi) The Debts Recovery Tribunal-I, Jaipur (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1559(E) in Gazette of India dated 22nd December, 2017.

(xxvii) The Debts Recovery Tribunal-I, Kolkata (Lower Division Clerk)

Recruitment Rules, 2017 published in Notification No. G.S.R.1560(E) in Gazette of India dated 22nd December, 2017.

(xxviii) The Debts Recovery Tribunal-II, Kolkata (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1561(E) in Gazette of India dated 22nd December, 2017.

(xxix) The Debts Recovery Tribunal-III, Kolkata (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1562(E) in Gazette of India dated 22nd December, 2017.

(xxx) The Debts Recovery Tribunal, Lucknow (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1563(E) in Gazette of India dated 22nd December, 2017.

(xxxi) The Debts Recovery Tribunal, Madurai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1564(E) in Gazette of India dated 22nd December, 2017.

(xxxii) The Debts Recovery Tribunal-I, Mumbai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1565(E) in Gazette of India dated 22nd December, 2017.

(xxxiii) The Debts Recovery Tribunal-II, Mumbai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1566(E) in Gazette of India dated 22nd December, 2017.

(xxxiv) The Debts Recovery Tribunal-III, Mumbai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1567(E) in Gazette of India dated 22nd December, 2017.

(xxxv) The Debts Recovery Tribunal, Nagpur (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1568(E) in Gazette of India dated 22nd December, 2017.

(xxxvi) The Debts Recovery Tribunal-I, Patna (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1569(E) in Gazette of India dated 22nd December, 2017.

(xxxvii) The Debts Recovery Tribunal-I, Pune (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1570(E) in Gazette of India dated 22nd December, 2017.

(xxxviii) The Debts Recovery Tribunal-I, Ranchi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1571(E) in Gazette of India dated 22nd December, 2017.

(xxxix) The Debts Recovery Tribunal-I, Vishakhapatnam (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1572(E) in Gazette of India dated 22nd December, 2017.

(xl) The Debts Recovery Appellate Tribunal, Allabahad (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No.G.S.R.1573(E) in Gazette of India dated 22nd December, 2017.

(xli) The Debts Recovery Appellate Tribunal, Chennai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1574(E) in Gazette of India dated 22nd December, 2017.

(xlii) The Debts Recovery Appellate Tribunal, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1575(E) in Gazette of India dated 22nd December, 2017.

(xliii) The Debts Recovery Appellate Tribunal, Kolkata, Delhi (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No.G.S.R.1576(E) in Gazette of India dated 22nd December, 2017.

(xliv) The Debts Recovery Appellate Tribunal, Mumbai (Lower Division Clerk) Recruitment Rules, 2017 published in Notification No. G.S.R.1577(E) in Gazette of India dated 22nd December, 2017.

[Placed in Library, See No. LT 8912/16/18]

(4) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from 01.10.2017 to 31.12.2017.

(ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from 01.10.2017 to 31.12.2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 8913/16/18]

(5) A copy each of the following Notifications (Hindi and English versions) under subsection (2) of Section 38 of the Central Excise Act, 1944:-

(i) G.S.R.183(E) published in Gazette of India dated 23rd February, 2018 together with an explanatory memorandum seeking to clarify the applicability of the Notification No. 1/2018-Central Excise dated 2nd February, 2018 that the said notification shall not apply to the goods manufactured on or before the 01.02.2018 and cleared on or after the 02.02.2018.

(ii) G.S.R.184(E) published in Gazette of India dated 23rd February, 2018 together with an explanatory memorandum seeking to clarify the applicability of the Notification No. 2/2018-Central Excise dated 2nd February, 2018 that the said notification shall not apply to the goods manufactured on or before the 01.02.2018 and cleared on or after the 02.02.2018.

[Placed in Library, See No. LT 8914/16/18]

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) G.S.R.164(E) published in Gazette of India dated 12th February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.

(ii) G.S.R.182(E) published in Gazette of India dated 23rd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 50/2017-Cus., dated 30th June, 2017.

[Placed in Library, See No. LT 8915/16/18]

(7) A copy each of the following Notifications (Hindi and English versions) under subsection (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.61(E) published in Gazette of India dated 23rd January, 2018, together with an explanatory memorandum seeking to levy definitive antidumping duty on the import of 'Toluene Di-Isocyanate, originating in, or exported from China PR, Japan and Korea RP for a period of five years in

pursuance of final findings of the Directorate General of Anti-Dumping and Allied Duties dated 13.12.2017.

(ii) G.S.R.179(E) published in Gazette of India dated 21st February, 2018, together with an explanatory memorandum seeking to impose antidumping duty on Ceramic Tableware and Kitchenware, excluding knives and toilet items, originating in, or exported form China PR shall be effective for a period of five years from the aforesaid date of imposition of the provisional anti-dumping duty, i.e. 13th June, 2017 and shall be payable in Indian currency provided that the said anti-dumping duty shall not be levied for the period commending from the date of the lapse of the provisional anti-dumping duty that is the 11th December, 2017 up to the preceding day of the publication of this notification in the Official Gazette.

(iii) G.S.R.181(E) published in Gazette of India dated 23rd February, 2018, together with an explanatory memorandum making certain amendments in the Notification No. 3/2018-Cus.(ADD), dated 23rd January, 2018.

[Placed in Library, See No. LT 8916/16/18]

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(1) (एक) आल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज, नई दिल्ली के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) आल इंडिया इंस्टीट्यूट ऑफ मेडिकल साइंसेज, नई दिल्ली के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 8917/16/18]

(3) खाद्य सुरक्षा और मानक अधिनियम, 2006 की धारा 93 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) (12वां संशोधन) विनियम, 2017 जो 19 सितंबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० 2/एसटीडीएस/सीपीएल एंड सी पी/अधिसूचना/एफएसएसएआई-2016 में प्रकाशित हुए थे।

(दो) खाद्य सुरक्षा और मानक (गैर विनिर्दिष्ट खाद्य और खाद्य संघटकों के लिए अनुमोदन) विनियम, 2017 जो 13 सितंबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० 12/पीए/विनियम/डीआईआर (पीए)/एफएसएसएआई-2016 में प्रकाशित हुए थे।

(तीन) खाद्य सुरक्षा और मानक (संदूषक जीवविष और अवशिष्ट) दूसरा संशोधन विनियम, 2017 जो 25 जुलाई, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० पी/15025/264/13-पीए/एफएसएसएआई में प्रकाशित हुए थे।

(चार) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) 17वां संशोधन विनियम, 2017 जो 21 नवंबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० 1/योजक/एसटीडीएस/ बीआईएस अधिसूचना/एफएसएसएआई/2016 में प्रकाशित हुए थे।

(पांच) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) 13वां संशोधन विनियम, 2017 जो 12 अक्तूबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० ए-1(1)स्टेण्डर्डस/एमएमपी/2012 प्रकाशित हुए थे।

(छह) खाद्य सुरक्षा और मानक (खाद्य उत्पाद मानक और खाद्य योजक) 8वां संशोधन विनियम, 2017 जो 13 सितंबर, 2017 के भारत के राजपत्र में अधिसूचना संख्या एफ० सं० 1-94(1)/ एफएसएसएआई/एसपी (लेबलिंग)/2014 में प्रकाशित हुए थे।

[Placed in Library, See No. LT 8918/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2016-2017, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 8919/16/18]

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P.P. CHAUDHARY): Madam, I beg lay on the Table:-

(1) A copy of the Competition Commission of India (Salary, Allowances and other Terms and Conditions of service of Chairperson and other Members) Amendment Rules, 2018 (Hindi and English versions) published in Notification No. G.S.R.190(E) in Gazette of India dated 28th February, 2018 under sub-section (3) of Section 63 of the Competition Act, 2002, as amended by Competition (Amendment) Act, 2007.

[Placed in Library, See No. LT 8920/16/18]

(2) A copy of the Annual Report and Audited Accounts of the Institute of Chartered Accountant of India (Hindi and English versions) for the year ended 31st March, 2017 published in Notification No. 1-CA(5)/68/2017 in Gazette of India dated 29th September, 2017

under Section 30B of the Chartered Accountants Act, 1949 together with a corrigendum thereto published in the Notification No. 1-CA(5)/68A/2017 dated 21st December, 2017.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 8921/16/18]

12 03 hrs

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

19th to 21st Reports

डॉ. किरिट पी. सोलंकी (**अहमदाबाद**): महोदया, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति (2017-18) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं:-

(1) 'केन्द्रीय उत्पाद शुल्क और सीमा शुल्क बोर्ड में अनुसूचित जातियों तथा अनुसूचित जनजातियों के लिए आरक्षण और रोजगार' विषय पर अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के 7वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 19वां प्रतिवेदन।

(2) 'पेट्रोनेट एलएनजी लिमिटेड जैसी कंपनियां जिनमें 50 प्रतिशत सरकार की और 50 प्रतिशत निजी इक्विटी है, में आरक्षण नीति के क्रियान्वयन की स्थिति' विषय पर अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के 10 वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों, पर सरकार द्वारा की-गई-कार्रवाई संबंधी 20वां प्रतिवेदन।

(3) 'भारत संचार निगम लिमिटेड में अनुसचित जातियों तथा अनुसूचित जनजातियों के लिए आरक्षण और रोजगार' विषय पर अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के 11वें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 21वां प्रतिवेदन।

---

12 04 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): Madam, with your permission, I rise to announce that Government Business during the week commencing Monday, the 19th of March, 2018 will consist of:-

1. Consideration of any items of Government Business carried over from today's order paper:- (it contains consideration and passing of (a) The Fugitive Economic Offenders Bill, 2018, and (b) the Chit Funds (Amendment) Bill, 2018).
2. Consideration and passing of the following Bills:-

(i) The Dentists (Amendment) Bill, 2017.

(ii) The Negotiable Instruments (Amendment) Bill, 2017.

(iii) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2017.

(iv) The Consumer Protection Bill, 2018.

(v) The New Delhi International Arbitration Centre Bill, 2018.

(vi) The National Sports University Bill, 2017.

(vii) The Major Ports Authorities Bill, 2016.

(viii) The Rights of Children to Free and Compulsory Education (Second Amendment) Bill, 2017.

(ix) The National Council for Teacher Education (Amendment) Bill, 2017.

(x) The Representation of People (Amendment) Bill, 2017.

HON. SPEAKER: Submissions are laid on the Table of the House.

श्रीमती जयश्रीबेन पटेल (मेहसाणा): महोदया, अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल किया जाए:-

1. मेहसाना-अहमदाबाद-मेहसाना मीटर गेज ट्रेन लंबे अरसे से बंद है। इसके तहत आबूरोड डेमू तथा पाटन डेमू ट्रेन में कोच की बढ़ोतरी की जानी चाहिए, जिससे अप-डाउन करने वाले कर्मचारी तथा छोटे व्यापारियों को आने-जाने की फ्रिक्वंसी बढ़ेगी।
2. गांधीनगर में मेमू इलेक्ट्रिक ट्रेन आ कर ठहरती है। इसको मेहसाना तक बढ़ाया जाए क्योंकि अहमदाबाद-मेहसाना के बीच इलेक्ट्रिक ट्रेन का टैस्टिंग भी हो चुका है।

SHRI N.K. PREMACHANDRAN (KOLLAM): I propose to include the following items in the List of government business for the coming week.

(1) Crisis in Cashew Industry due to the imposition of customs duty and necessity of a comprehensive package for the revival of the Cashew Industry.

(2) Waiver of Road and infrastructure cess for diesel used by mechanised fishing vessels for fishing.

श्रीमती रंजीत रंजन (सुपौल): महोदया, अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल किया जाए:

1. उत्तर बिहार के कोशी, सीमांचल एवं मिथिलांचल में किसानों के द्वारा मक्का का उत्पादन सर्वाधिक किया जाता है, लेकिन किसानों को लागत के अनुसार मक्का का मूल्य नहीं मिल पाता है। ऐसी परिस्थिति में किसानों को मक्का उत्पादन का उचित मूल्य हेतु कोशी प्रमंडल के सुपौल, सहरसा एवं मधेपुरा में मक्का का फूड प्रोसेसिंग यूनिट लगाने के साथ-साथ गुजरात के आनंद मे दुग्ध मिल के साथ बिहार के मधुबनी जिला के मधेपुर में विगत 50 वर्ष पहले दुग्ध मिल खुला था, जो काफी समय पहले ही बंद हो चुका है, लेकिन आनंद का दूध अभी भी पूरे देश को दूध की आपूर्ति कर रहा है। अत: सुपौल, सहरसा एवं मधेपुरा में मक्का का फूड प्रोसेसिंग यूनिट लगाने के साथ-साथ बिहार के मधुबनी जिला के मधेपुर में दुग्ध मिल को पुन: चालू करने हेतु सख्त नियम बनाया जाए।
2. आजादी के बाद से अभी तक बिहार के दियारा एवं टाल क्षेत्र को विभिन्न सरकारों द्वारा नजरअंदाज किया जाता रहा है, जिसके फलस्वरूप 21वीं सदी में भी इस इलाके का विकास नहीं हुआ है, लेकिन अगर टाल एवं दियारा क्षेत्र के लोगों को सरकार के द्वारा मछली पालन हेतु आवश्यक प्रशिक्षण एवं सहायता देकर प्रेरित किया जाये तब आम लोगों को रोजगार के साथ-साथ टाल एवं दियारा क्षेत्र का विकास भी होगा। अत: बिहार के टाल एवं दियारा क्षेत्र मछली पालन को बढ़ावा देने के उद्देश्य से विशेष अभियान चलाने हेतु सख्त विधि नियम बनाया जाये।

श्री लक्ष्मी नारायण यादव (सागर): महोदया, अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल किया जाए :-

1. ग्रामीण क्षेत्रों में बैंकों की ग्रामीण शाखाएं आवश्यकता के हिसाब से बहुत ही कम हैं, जिसके कारण ग्रामीण लोगों को लेन देन के लिए लंबी दूरी तय करनी पड़ती है और किराये आदि में काफी खर्च होता और समय की बर्बादी होती है। जानकारी में आया है कि बैंक ग्रामीण क्षेत्र में शाखाएं खोलने के लिए तत्पर हैं, परंतु रिजर्व बैंक उसके लिए अनुमति नहीं दे रहा है। अत: रिजर्व बैंक द्वारा नई बैंक शाखाएं खोलने में मंजूरी नही दिये जाने का कार्य।
2. भारत सरकार के उपक्रम भारतीय दार्शनिक अनुसंधान परिषद नई दिल्ली द्वारा सरकार की सभी शिक्षण संस्थानों में 2017-18 के वित्तीय वर्ष में अन्य पिछड़ा वर्ग के लोगों के 27 प्रतिशत आरक्षण को समाप्त कर दिया है जबकि पहले यहां पर आरक्षण की व्यवस्था थी। अगले सप्ताह की कार्यवाही में उक्त दार्शनिक अनुसंधान परिषद, नई दिल्ली द्वारा निर्धारित अन्य पिछड़े वर्ग आरक्षण नियमों का पालन नहीं किये जाने का कार्य।

श्री राजेश रंजन (मधेपुरा): महोदया, अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल किया जाए।

देश की आजादी के बाद विकास के दृष्टिकोण से राज्यों के अनुभव में काफी भिन्नता रही है। जहां कई राज्यों का तेजी से विकास हुआ है, वहीं कई अन्य राज्य अभाव से ग्रसित रहे हैं। योजना आयोग और वित्त आयोग के वित्तीय हस्तांतरण भी राज्यों के बीच के इस अंतर को पाटने में असफल रहे हैं, बिहार जैसे राज्यों को इसका भारी खामियाजा भुगतना पड़ा है। बिहार राज्य के विभाजन के समय बिहार पुनर्गठन अधिनियम, 2000 में यह प्रावधान किया गया था कि विभाजन के फलस्वरूप बिहार को होने वाली वित्तीय कठिनाइयों के संदर्भ में एक विशेष कोषांग का उपाध्यक्ष योजना आयोग के सीधे नियंत्रण में गठित होगा और वह बिहार की आवश्यकताओं के अनुरूप विशेष अनुशंसा करेगी, लेकिन केंद्र की सरकार के द्वारा इस पर कोई कारवाई नहीं की गई। अत: बिहार राज्य की वर्तमान स्थिति के मद्देनजर, जैसे गरीबी रेखा प्रति व्यक्ति आय, औद्योगीकरण और

सामाजिक एवं भौतिक आधारभूत संरचना को देखते हुए बिहार को विशेष राज्य का दर्जा प्रदान किया जाए।

कर्मचारी चयन आयोग कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय, भारत सरकार से संबद्ध है एवं इसकी स्थापना 1977 में हुई थी तथा इसकी स्थापना का मुख्य उद्देश्य भारत सरकार के मंत्रालयों/विभागों और अधीनस्थ कार्यालयों में गैर तकनीकीय समूह 'ग' और 'ख' के अराजपत्रित पदों में भर्ती का कार्य करना है, लेकिन समय बीतने के साथ-साथ आयोग की निष्पक्षता पर सवाल भी उठने लगे हैं। हर साल होने वाली परीक्षा में प्रश्न-पत्र लीक होने की घटना घट रही है, जिससे गरीब और ईमानदार मेधावी छात्रों के साथ अन्याय होता है। इसी तरह वर्ष 2018 में आयोजित टियर 2 एग्जाम 17 से 22 फरवरी को ऑनलाइन मोड में हुआ था, इसका प्रश्न-पत्र लीक हुआ। अत: गरीब और ईमानदार मेधावी छात्रों के हित में कर्मचारी चयन आयोग के द्वारा वर्ष 1994 से अभी तक आयोजित किये गए सभी प्रतियोगिता परीक्षा की उच्च-स्तरीय/सी.बी.आई. जाँच कराई जाये।

श्री सुशील कुमार सिंह (औरंगाबाद): महोदया, अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल किया जाए।

औरंगाबाद जिले की प्रत्येक पंचायत में स्वच्छता मिशन के अंतर्गत शौचालय रहित घरों/गावों में शौचालय निर्माण हेतु केंद्र द्वारा राशि का आवंटन एवं इसका सीधा लाभ हस्तांतरण (डाइरेक्ट बेनिफिट ट्रांसफर) लाभार्थी को दिए जाने की आवश्यकता।

औरंगाबाद संसदीय क्षेत्र के विभिन्न रेलवे स्टेशनों पर मुख्य रूप से पूर्व मध्य रेलवे के गुरारू, अनुग्रह नारायण रोड, फेसर, रफीगंज, बघोई कुसा, परैया, कष्टा, देवरिया, कुर्हमा, नरेश हाल्ट, एवं इस्माइलपुर आदि स्टेशनों पर रेल यात्रियों के लिए मूलभूत सुविधायें, विशेषकर शौचालय, यात्री शेड, फुट ओवरब्रिज, प्लेटफॉर्मों पर पेयजल की व्यवस्था, लाइट एवं पंखे, रेलवे क्रासिंग का आदि का निर्माण शीघ्र कराने की आवश्यकता।

श्रीमती रमा देवी (शिवहर): महोदया, अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल किया जाए।

मेरे शिवहर संसदीय क्षेत्रांतर्गत पूर्वी चम्पारण जिला के फेनहारा प्रखंड में प्रधान मंत्री आवास योजना लाभकों के बीच राशि के भुगतान में भ्रष्टाचार व्याप्त है। उक्त भ्रष्टाचार के कारण भारत सरकार के ग्रामीण क्षेत्रों में गरीब लोगों को आवास उपलब्ध नहीं हो पा रहा है। पूर्वी चम्पारण जिला के फेनहारा प्रखंड में प्रधान मंत्री आवास योजना में व्याप्त अनियमितता की जांच का कार्य ।

मेरे संसदीय क्षेत्रांतर्गत सीतामढ़ी जिला काफी पिछड़ा हुआ क्षेत्र है। इसके सुप्पी एवं बेलसंड प्रखंड को आपस में जोड़ने वाले सोनौल से कंसार मार्ग में मोहारी नहर के पास एक पुल का निर्माण हो जाने से उक्त दोनों प्रखंड के कई ग्रामों के लोगों को आवागमन की सुविधा मिलेगी। सीतामढ़ी जिला सोनौल से कंसार मार्ग में मोहारी नहर के पास पुल निर्माण कराये जाने का कार्य।

श्री लक्ष्मण गिलुवा (सिंहभूम) : महोदया, अगले सप्ताह की कार्यवाही में निम्नलिखित विषय को शामिल किया जाए :-

मेरे संसदीय क्षेत्र सिंहभूम में स्थित चक्रधरपुर रेलवे प्रबंधक कार्यालय के अधीन आयरन ओर की ढुलाई में रेलवे को करोड़ों रुपये राजस्व में मिल रहे हैं, जो पूरे देश में बिलासपुर रेलवे प्रबंधक के बाद नम्बर दो पर है। परन्तु क्षेत्रीय विकास एवं आसपास के लोगों के कल्याण के लिए कारपोरेट सामाजिक उत्तरदायित्व के अंतर्गत रेलवे द्वारा कुछ भी खर्च नहीं किया जा रहा है, जबकि सीएसआर के अंतर्गत कुल कमाई का दो प्रतिशत क्षेत्रीय विकास एवं आसपास के कल्याण पर खर्च करना चाहिए। अत: अगले सप्ताह की कार्यवाही में मेरे निर्वाचन क्षेत्र सिंहभूम के रेलवे प्रबंधक चक्रधरपुर के क्षेत्रीय विकास एवं स्थानीय लोगों के कल्याण पर सीएसआर के तहत आयरन ओर की ढुलाई में कमाई का दो प्रतिशत खर्च करने का कार्य शामिल किया जाये।

देश के ग्रामीण क्षेत्रों में विशेषकर जनजाति बाहुल्य क्षेत्रों में बहुत गरीबी है और नौकरी का पूरा अभाव है। यहाँ की भोली भाली लड़कियों को नौकरी दिलाने के बहाने फुसलाकर महानगरों में

लाया जाता है और उन्हें देह व्यापार में धकेल दिया जाता है। इस कार्य में प्लेसमेंट एजेंसियाँ संलिप्त एवं सक्रिय हैं। विरोध करने पर बदमाशों द्वारा पीटा जाता है। इन प्लेसमेंट एजेंसियों के पास बदमाशों की एक टीम है। इस तरह से देश में प्लेसमेंट एजेंसियों द्वारा मानव तस्करी की जा रही है और गरीब लोगों के बच्चों को बेचा जा रहा है। अगले सप्ताह की कार्यवाही में प्लेसमेंट एजेंसियों के कार्यों की समीक्षा करने एवं इस प्रकार की एजेंसियों की पहचान का कार्य।

PROF. SAUGATA ROY (DUM DUM): I propose to include the following items in the List of government business for the coming week.त

1. The 13,000 crore fraud in the Punjab National Bank caused by the activities of Nirav Modi and Mehul Choksi who have escaped from the country.
2. The purchase of Rafale Jet fighters 36 in number by the government at a high cost from the French Government as compared to the earlier price fixed by the earlier government.

DR. KIRIT P. SOLANKI (AHMEDABAD): I would like to make a submission on the subject of the vacancies in the Indian Railways in the categories reserved for Scheduled Castes and Tribes. A total of 2,22,159 posts are lying vacant in the Indian Railways. Of these, 41,128 are in the category reserved for scheduled Castes/ Tribes. I would like to request the Central Government to initiate a Special Recruitment Drive for the SC/ST categories.

In lieu of the celebration of Women's Day on 8th March, I would like to make a submission on the subject of participation of Indian women in the workforce. India stands at the 87th position in the global Gender Gap Index,

with 27 per cent participation of women in the workforce. It has been estimated that higher participation of women in the workforce can expand India's GDP by 27 per cent and thus, the necessary steps should be taken.

12 04 ½ hrs

*MOTION RE: EXTENSION OF TIME FOR PRESENTATION OF REPORT OF THE JOINT COMMITTEE ON FINANCIAL RESOLUTION AND DEPOSIT INSURANCE BILL, 2017

श्री भर्तृहरि महताब (कटक): महोदया, मैं निम्नलिखित प्रस्ताव करता हूं:-

"कि यह सभा वित्तीय समाधान और निक्षेप बीमा विधेयक, 2017 संबंधी संयुक्त समिति के प्रतिवेदन प्रस्तुत करने के लिए समय मानसून सत्र 2018 के अंतिम दिवस तक बढ़ाती है।"

HON. SPEAKER: The question is:

" 'That this House do extend time for presentation of the Report of the Joint Committee on the Financial Resolution and Deposit Insurance Bill, 2017 upto the last day of the Monsoon Session, 2018.'"

The motion was adopted.

… (*Interruptions*)

HON. SPEAKER: Please go to your seats.

… (*Interruptions*)

* Memorandum giving reasons for extension of time circulated separately.

12 05 hrs

OBSERVATION BY THE SPEAKER
Notices of Motion of No Confidence

HON. SPEAKER: Hon. Members, I have received notices of Motion of No Confidence in the Council of Ministers from Shri Y.V. Subba Reddy and Shri Thota Narasimham. I am duty bound to bring the notices before the House. Unless the House is in order, I will not be in a position to count the 50 Members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not.

… (*Interruptions*)

HON. SPEAKER: Please go to your seats.

… (*Interruptions*)

HON. SPEAKER: Therefore, I request all of you to go back to your seats.

… (*Interruptions*)

HON. SPEAKER: I am sorry.

… (*Interruptions*)

HON. SPEAKER: Since the House is not in order, I will not be able to bring the notices before the House.

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again on Monday, the 19th March, 2018 at 11.00 a.m.

12 06 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 19, 2018/Phalguna 28, 1939 (Saka).